

DISTRICT COURTS BARNALA

**INFORMATION MANUAL FOR RTI ACT, 2005**  
**DISTRICT & SESSIONS COURT, BARNALA**

<b>S.N O.</b>	<b>PIO's</b>	<b>NAME/DESIGNATION</b>	<b>PHONE/FAX NUMBER</b>	<b>E-Mail ID</b>
<b>FOR THE COURTS OF DISTRICT &amp; SESSIONS JUDGE AND ADDL. DISTRICT &amp; SESSIONS JUDGE, BARNALA HEAD-QUARTER</b>				
1	Appellate Authority	District & Sessions Judge	01679-230014/01679-230014	dsjbarnala@gmail.com
2	Public Information Officer	Superintendent Grade-I	01679-230014/9463869860	
3	Asstt. Public Information Officer	Chief Ministerial Officer of the Court		

<b>S.N O.</b>	<b>PIO's</b>	<b>NAME/DESIGNATION</b>	<b>PHONE</b>	<b>E-Mail ID</b>
<b>FOR THE COURT OF CIVIL JUDGE SENIOR DIVISION AND ADDL. CIVIL JUDGE JUNIOR DIVISION, BARNALA HEAD QUARTER</b>				
1	Appellate Authority	Civil Judge Senior Division	01679-230241/230014	
2	Public Information Officer	Clerk of Court (COC)	9915801777	
3	Asstt. Public Information Officer	Chief Ministerial Officer of the Court		

<b>S.N O.</b>	<b>PIO's</b>	<b>NAME/DESIGNATION</b>	<b>PHONE</b>	<b>E-Mail ID</b>
<b>FOR THE COURT OF CHIEF JUDICIAL MAGISTRATE, ADDL. CHIEF JUDICIAL MAGISTRATE AND JUDICIAL MAGISTRATE IST CLASS, BARNALA HEAD QUARTER</b>				
1	Appellate Authority	Chief Judicial Magistrate	01679-231076/230014	
2	Public Information Officer	Chief Ministerial Officer of the Court		
3	Asstt. Public Information Officer	Senior Most Ahlmad/Stenographer		

# The Particulars of Organization, Functions and Duties

## Particulars

- Name of the Organization:** Office of District & Sessions Judge, BARNALA.  
This organization is sub-ordinate institution of the Hon'ble Punjab & Haryana High Court, Chandigarh.
- Functions of the Organization:** The organization has its two main functions.
- i) Judicial Function and
  - ii) Administrative Function
- Duties of the Organization:**
- i) To exercise the control over all its subordinate Courts Functioning in its territorial Jurisdiction.
  - ii) To distribute the various grants amongst its subordinate authorities received from the Government, time to time.
  - iii) To deal with the all correspondence relates to Hon'ble High Court and the Department of Law & Judiciary, Government of Punjab to administer justice as per the various legislation/ statutes.
  - iv) To recruit Class-III and Class-IV Govt. Servants with the help of Advisory committee
  - vii) To promote the officials to the higher responsible Post
  - viii) To handle the administration in view of the procedural laws, Punjab Civil Services Rules, the Government Resolutions and the Notifications issued by the High Court.
  - vix) In exercising the duties of administrative nature, the organization deals with the Transfers of its employees, departmental inquiries of the employees etc.
  - ix) The Head of the Organization- the Principal District & Sessions Judge is the Chairman of District Legal Services Authority, BARNALA under which the Lok- Adalats, Seminar on various legal subjects are being held under his Supervision

# The Power and Duties of Judicial Officers

## **There are following cadres of the Judicial Officers**

### **i) The District & Sessions Judge**

### **ii) The District Judge (Family Court)**

The above Judicial Officer/Judge deals with the family matters pertaining to the Domestic Violence Act, MNT125, HMA.

### **iii) The Addl. District & Sessions Judge**

The above Judicial Officers/ Judges deals with the matters pertaining to the appellate side and cases tribal by the sessions only and also the matters under Special Act and Motor Accident Claims Petitions.

### **iv) The Civil Judge (Senior Division):-**

The above Judicial Officer/ Judges deal with the matters of Civil nature having unlimited pecuniary jurisdiction. The suits against the Government are also being heard and decided by these Judicial Officer/ Judge.

### **v) The Chief Judicial Magistrate:-**

To deal with all types of Criminal matters excluding the cases tribal by the Court of Sessions

### **vi) The Civil Judges (Junior Division) and Judicial Magistrate First Class.**

To deal with the matters of civil nature having jurisdiction up-to Rs. 10 lac whose service is less than three years.

ii) To deal with the matters of criminal nature excluding tribal by the Court of Session and also excluding the cases having exclusive jurisdiction to the Chief Judicial Magistrate.

## **Power and Duties of Employees**

- 1.** Chief Administrative Officer/Superintendent.
- 2.** Class-C: Reader Grade I, II & III, Executive Assistant, Stenographer  
Grade I, II & III Graduate Clerks, Ahlmads, Driver, Bailiff
- 3.** Class-D: Process-Server, Record Lifter/ Usher/ Daftri, Peon/ Orderly/ Waterman.

## **Duties of Employees**

**Superintendent/ Chief Administrative Officer:** To supervise overall working of the staff and routine affairs of the English Branch, Bill Branch, Copying, Record etc., & to handle the correspondence of the office of the District & Sessions judge.

**Reader Grad I,II,III:** To do the work of Bench, Property, Statistics, Correspondence, Accounts, Establishment in District Court as well as in subordinate Courts.

**Stenographer Grade I, II, III:** To take down evidence in English on Typewriter/ Computer. To take dictation in cases of the Judges of Appellate Authorities and transcribe the same, to take down evidence in English on Typewriter/ Computer To take dictation in cases of the Judge.

**Ahlmads:** Have the custody of cases instituted in the respective Court, to look after the maintenance of those cases and to do the work as per procedural laws and the duties assigned by the Head of the Organization and by the Presiding Officer of the Court.

**Clerks:** To do Work Offices of the Presiding Officers on different post s like bill Clerk, Lib. Clerk, Copy Clerk, Copyist etc.

**Bailiff/ Process Server:** To serve the summonses, notices & to execute warrants issued by the Court/ s.

**Chowkidar:** To watch the Court building & premises.

**Sweeper:** To clean the Court premises, lavatories.

**The Rules, Regulation, Instruction Manuals and Records for  
Discharging Functions**

The below listed rules, regulations, instructions, manuals, records are hold by the organization or are being used for its control or discharging its functions by the employees

1. The Civil Manual, 1986.
2. The Criminal Manual, 1980.
3. The Code of Civil Procedure, 1908.
4. The Code of Criminal Procedure, 1973.
5. The Punjab Civil Services Rules.
6. The Punjab Budget Manual,
7. The Punjab Financial Rules,
8. The Punjab Treasury Rules
9. High Court Rules & Regulations Vol. I, II and III
10. The various Government Resolutions, Circulars Gazettes etc. issued by the Government of Punjab and the Resolutions, Circulars and Notifications issued by the Hon'ble High Court, from time to time.

**Publication of information regarding items specified in Rules 4(1) b (IV) of the Right of Information Act 2005**

**The Rules Regulation Instructions, manuals and records held by it or under control or used by the employees for discharging functions.**

**Name of Office:-District and Sessions Judge, BARNALA**

Sr. No.	Name of the Branch	Name of the Acts, Manuals , Rules and Instruction	Any Other Record or Document
1	English Office/GPF Branch/COC Office/Statement Branch	High Court rules and orders volume 1 to 6 .Punjab Civil services rules,Volume1 part 1,Volume2 &3 Punishment and Appeal Rules. Punjab Financial Rules Volume 1 &2 Budget Manual. instructions issued by the Hon'ble Supreme Court of India and Punjab & Haryana High Court, Chandigarh from time to time. Instructions issued by the Government of Punjab from time to time	Office files relating to Different matters which are dealt by the English Office Pay bill files and other account matters files dealt by the English Office
2	Civil Nazir/Nazir Branch	Punjab Financial Rules volume 1 & 2 High Court Rules and Orders Vol. I, II & IV. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time.	Cash Book, Sheriff Account Register, Summons Register and other registers relating to Nazir Branch
3	Copying Agency	Rules and Order Punjab and Haryana High Court, Vol. IV, Chapter- 17. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time	CD Registers- 1 to 12
4	Record Room	High Court Rules and Order Volume-IV, Chapter-16. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time	CD 8 Register, Document Return Register and other Registers relating to Record Room
5	Library	High Court Rules and Orders, Volume IV, Chapter-18. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time.	Library Registers
6	Malkhana Branch	High Court Rules and Orders, Volume-I to VI. Instructions issued by the Hon'ble Punjab and Haryana High Court and Government of Punjab from time to time.	Malkhana Registers

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## **Publication of information regarding items specified in rules 4 (1) b (III) of the Right of Information Act 2005.**

### **The procedure followed in the decision making process, including channels of Supervision and Accountability**

1. The Officers follows the procedure as laid down in the laws and manuals and directions issued by the Hon'ble High Court.
2. The employees working in the various courts and sections follow the procedures laid down in the manuals and directions of the Judicial officers.
3. The Principal District & Sessions Judge, BARNALA, supervise the work of the organization and exercises control over it. Likewise, he distribute the grants received from the Government amongst the subordinate authorities for its appropriate expenditure.
4. The subordinate authorities submits various types of returns and information to the Head of the Organization for onwards transmission to the Hon'ble High Court monthly, quarterly, half- yearly, yearly and whenever called for.
5. The Civil Suits initially/firstly presented before the Civil Judge (Senior Division) and after its registration the suits are being allotted amongst the other Civil Judges by rotation except special jurisdiction.
6. The Criminal cases initially filed by the concerned Police Authorities before the Court of Chief Judicial Magistrate and after its registration the cases are made over to the another Judicial Magistrate/s for disposal according to law, except the cases triable under section 409 of I.P.C.
7. The cases exclusively triable by the Court of Sessions are being committed to the Court of Sessions by the concerned Judicial Magistrate for being tried according to law.



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**Publication of information regarding items specified in rules 4(1) b (VI) of the Right of Information Act, 2005.**

**Statement of the Categories of documents that are hold or under Control Name of Office:**

## **District & Sessions Judge, BARNALA**

S. No.	Branch	Category of Documents
1	Courts	Peshi Register, Fine Register, Bail Register, Library Register, Disposal Register, Stock Register , Sapurdari Register and other registers, Civil Suit Register, HM Act cases Register, Misc. Cases Register, Execution Register, Rent cases Register, Pauper application Register, Guardian and Succession Act Cases in Civil Matters and in criminal matters he maintain the IPC Register, Cr.P.C Cases Register Act cases Register, FIR Register, Cancellation Report Register, Summary Register, Affidavit Attestation Register. File Inspection Register and register regarding Direction Cases, Register regarding delivery of copies of free of costs and Daily Cause List
2	English Office/ GPF Branch /COC Office/ Statement Branch	Diary Register, Despatch Register, Other related registers and files of instructions issued by the Hon'ble Punjab and Haryana High Court, Chandigarh and Government of Punjab from time to time Direction Cases Register, T.A. Bill, Medical bills, pay bills, LTC bills files, budget files, token register, Service Books, files regarding Lok Adalats etc and old Civil and Criminal monthly, quarterly, half yearly and annual statements, GIS matter & complaints and inquiries against the official.
3	Civil Nazir/Nazir Branch	Cash Book, Bill Register, Refund Vouchers, Cheque Books, Security deposited by the employees, Minor shares in the shape of FDRs, Stationery Register, Stock Register, Contingent register.
4	Copying Agency	CD Registers (Copying Documents) 1 to 12 and other files relating to Copying Agency.
5	Record Room	Judicial Files of decided cases consigned by the different courts from time to time and Record Keeper Registers maintain by him.
6	Library	1. All the law books purchased from time to time. 2. To deal with the matters of Mediation and Conciliation.
7	Malkhana Branch/Fine Moharrir	Case property of decided cases, Re-arrest case files, Criminal Statement Files, Fine Cash Book and other register Regarding Malkhana .

# Manual - 7

## **A Statement of the Boards, Councils, Committee etc**

A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meeting are accessible for Public.

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The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation

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<b>FOR THE COURTS OF DISTRICT &amp; SESSIONS JUDGE AND ADDL. DISTRICT &amp; SESSIONS JUDGE, BARNALA HEAD-QUARTER</b>				
1	Appellate Authority	District & Sessions Judge	01679-230014/01679-230014	dsjbarnala@gmail.com
2	Public Information Officer	Superintendent Grade-I	01679-230014/9463869860	
3	Asstt. Public Information Officer	Chief Ministerial Officer of the Court		

<b>S.NO.</b>	<b>PIO's</b>	<b>NAME/DESIGNATION</b>	<b>PHONE</b>	<b>E-Mail ID</b>
<b>FOR THE COURT OF CIVIL JUDGE SENIOR DIVISION AND ADDL. CIVIL JUDGE JUNIOR DIVISION, BARNALA HEAD QUARTER</b>				
1	Appellate Authority	Civil Judge Senior Division	01679-230241/230014	
2	Public Information Officer	Clerk of Court (COC)	9915801777	
3	Asstt. Public Information Officer	Chief Ministerial Officer of the Court		

<b>S.NO.</b>	<b>PIO's</b>	<b>NAME/DESIGNATION</b>	<b>PHONE</b>	<b>E-Mail ID</b>
<b>FOR THE COURT OF CHIEF JUDICIAL MAGISTRATE, ADDL. CHIEF JUDICIAL MAGISTRATE AND JUDICIAL MAGISTRATE IST CLASS, AMITSAR HEAD QUARTER</b>				
1	Appellate Authority	Chief Judicial Magistrate	01679-231076/230014	
2	Public Information Officer	Chief Ministerial Officer of the Court		
3	Asstt. Public Information Officer	Senior Most Ahlmad/Stenographer		

<b>S.NO.</b>	<b>PIO's</b>	<b>NAME/DESIGNATION</b>	<b>PHONE</b>	<b>E-Mail ID</b>
<b>FOR THE COURT OF JUDGE SMALL CAUSE COURT, BARNALA HEAD QUARTER</b>				
1	Appellate Authority	Addl. Civil Judge Senior Division (JSCC)	0183-2223438	
2	Public Information Officer	Registrar Small Cause Court	0183-2221057	
3	Asstt. Public Information Officer	Chief Ministerial Officer of the Court		

# MANUAL- 9

## The Procedure followed in the decision making Process

- ≡ The Officers follows the procedure as laid down in the laws and manuals and directions issued by the Hon'ble High Court.
- ≡ The employees working in the various courts and sections follow the procedures laid down in the manuals and directions of the Judicial officers.
- ≡ The Principal District & Sessions Judge, BARNALA, supervise the work of the organization and exercises control over it. Likewise, he distributes the grants received from the Government amongst the subordinate authorities for its appropriate expenditure.
- ≡ The subordinate authorities submits various types of returns and information to the Head of the Organization for onwards transmission to the Hon'ble High Court monthly, quarterly, half-yearly, yearly and whenever called for.
- ≡ The Civil Suits initially/firstly presented before the Civil Judge ( Senior Division) and after its registration the suits are being allotted amongst the other Civil Judges by rotation except special jurisdiction.
- ≡ The Criminal cases initially filed by the concerned Police Authorities before the Court of Chief Judicial Magistrate and after its registration the cases are made over to the another Judicial Magistrate/s for disposal according to law, except the cases triable under section 409 of I.P.C.
- ≡ The cases exclusively triable by the Court of Sessions are being committed to the Court of Sessions by the concerned Judicial Magistrate for being tried according to law.

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## **LIST OF THE JUDICIAL OFFICERS POSTED AT BARNALA SESSIONS DIVISION.**

### **AT SESSIONS DIVISIONS BARNALA**

<b>SR. No</b>	<b>NAME OF JUDICIAL OFFICER</b>	<b>DESIGNATION</b>	<b>DATE OF JOINING</b>	<b>LOCATION OF COURT ROOM</b>	<b>JURISDICTION</b>
1	Ms. Sukhvinder Kaur	D&SJ	06-07-2013	Court Room No. 1	
2	Sh. Harpal Singh	AD&SJ	01-04-2014	Court Room No. 2	
3	Ms. Surinderpal Kaur	AD&SJ	08-04-2015	Court Room No. 3	Family Court
4	Ms. Manisha Jain	CJSD	19-11-2012	Court Room No. 4	
5	Sh. Manoj Kumar	CJM	19-11-2012	Court Room No. 5	
6	Sh. Ranjeev Pal Singh Cheema	CJJD	17-04-2015	Court Room No. 6	
26	Sh. Gurkiran Singh	CJJD	12-07-2013	Court Room No. 7	
27	Sh. Harjot Singh Gill	CJJD	26-05-2015	Court Room No. 8	
39	Sh. Varundeep Chopra	CJJD	26-05-2015	Court Room No. 9	
30	Ms. Rajbir Kaur	CJJD	26-05-2015	Court Room No. 10	

### **DISCTRICT LEGAL SERVICES AUTHORITY**

<b>SR.NO.</b>	<b>NAME OF JUDICIAL OFFICER</b>	<b>DESIGNATION</b>	<b>DATE OF JOINING</b>	<b>LOCATION OF COURT ROOM</b>	<b>JURISDICTION</b>
1.	Ms.Tiraptjot Kaur	CJM Cum Secretary, DLSA		New ADR Centre.	-

# MANUAL-11

Remuneration/Salary Scale of Various Officers/Officials

## Judicial Officers :-

<b>S.N O.</b>	<b>Designation</b>	<b>Salary Scale (Rs.)</b>
1	District & Sessions Judge	57700-1230-58930-1380-67210-1540-70290
2	Addl. District & Sessions Judge	51550-1230-58930-1380-63070
3	Civil Judge (Senior Division)	39530-920-40450-1080-49090-1230-54010
4	Chief Judicial Magistrate	39530-920-40450-1080-49090-1230-54010
5	Addl. Civil Judge (Senior Division)	39530-920-40450-1080-49090-1230-54010
6	Civil Judge (Jr. Division)	27700-770-33090-920-40450-1080-44770

## Staff:-

<b>S. NO.</b>	<b>Designation</b>	<b>Salary Scale (Rs.)</b>
1	Superintendent	10300-34800,GP 5400
2	Reader Gr. I	10300-34800,GP 5000
3	Reader Gr. II	10300-34800,GP 4200
4	Stenographer Gr. I	10300-34800,GP 4200
5	Stenographer Gr. II	10300-34800,GP

		3800
6	Reader attached to DJ/ ADJ, English Clerk, COC, Translator, Rec. Keeper	10300-34800,GP 3800
7	Reader attached to CJ(SD),CJM, Civil Judge(Jr.Div.), Ahlmads, Copyist, Nazir	10300-34800,GP 3200
8	Stenographer Gr.III	5910-20200, GP 2800
9	Driver	5910-20200, GP 2800
10	Bailiff	5910-20200, GP 2800
11	Process Servers	4900-10680, GP 1650
12	Ushers, Record Lifters	4900-10680, GP 1400
13	Peon, Mali, Sweepers, Chowkidar	4900-10680, GP 1300



# MANUAL-12

## The budget **Allocated** to each agency.

Initially the Organization receives the grants under various heads from the Government and thereafter it distributes the same amongst its subordinate Courts/ authorities as per their requirements and the remaining funds are used to keep for the expenditure of the organization for expenditure of pay & allowances, over-time allowance, wages, traveling allowances, office expenses, Rent, rate & taxes, publications, grant-in-aid etc.

# MANUAL-13

**Publication of information regarding items specified in Rule 4 (i) b (xiii) of the right of information Act. 2005.**

**Particulars of recipients of concessions, Permits or authorizations granted**

**Name of the office: - District & Sessions Judge, BARNALA**

Licenses/permits are being issued to the Clerk/s of the Advocate/s. License to the persons who work as Typist in the Bar Room are issued with the consultation of the District & Sessions Judge & the Bar Association. Licenses are also being given to the persons who work as Petition Writer in Civil Court with the consultation of the District Magistrate and they are authorize to receive the charges for reduce in writing the description of the documents and for typing charges as per norms prescribed in Civil and Criminal Manual.

Not Applicable.

# MANUAL-14

**Publication of Information regarding items specified in Rules 4(i) b (viii) of the Right to Information Act, 2005**

**Details in respect of the information, available to or held by it, reduced in an electronic form**

## **Website Information for searching Case Status**

<b>Sr. No.</b>	<b>Type of Information</b>	<b>Website</b>
<b>1</b>	<b>Case Status</b>	<b><a href="http://ecourts.gov.in/services">http://ecourts.gov.in/services</a></b>
<b>2</b>	<b>Cause List</b>	<b><a href="http://ecourts.gov.in/services">http://ecourts.gov.in/services</a></b>
<b>3</b>	<b>Court Orders</b>	<b><a href="http://ecourts.gov.in/services">http://ecourts.gov.in/services</a></b>

# MANUAL-15

**Publication of Information regarding items specified in Rules 4(i) b (viii) of the Right to Information Act, 2005**

**Details in respect of the information, available to or held by it, reduced in an electronic form**

**Useful Information for accessing other Information**

**http:// [www.highcourtchd.gov.in](http://www.highcourtchd.gov.in)**

**http:// [www.supremecourtfindia.nic.in](http://www.supremecourtfindia.nic.in)**

**http:// [www.ecourts.gov.in](http://www.ecourts.gov.in)**